

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF EDUNOVA EDUCATIONAL RESEARCH
AND TRAINING PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	NAME OF CORPORATE DEBTOR	EDUNOVA EDUCATIONAL RESEARCH AND TRAINING PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	10/03/2008
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	Registrar of Companies, Gujarat (Ahmedabad)
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	U80903GJ2008PTC053184
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Registered Office: 3 RD FLOOR, 301, SIGMA 2, OPP SALES INDIA OPP HIMALAYA MALL NR SHREEJI TOWER DRIVE INN RD, BODAKDEV AHMEDABAD GUJARAT 380015
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	06/01/2020 (Order received by Interim Resolution Professional on 13/01/2020)
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	11/07/2020
8.	NAME, AND REGISTRATION NUMBER OF INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	Mr. Ketulbhai Ramubhai Patel IBBI Reg. No.: IBBI/IPA-001/IP-P00228/2017-18/10427
9.	ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSIONAL AS REGISTERED WITH THE BOARD	801, Popular House, Nr. Income Tax Circle, Ashram Road, Ahmedabad, Gujarat, 380009 Email: ketul@rspatelca.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL, IF DIFFERENT FROM THOSE AS GIVEN IN AT SR NO 9.	801, Popular House, Nr. Income Tax Circle, Ashram Road, Ahmedabad, Gujarat, 380009 Email: ip.edunova@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	27/01/2020 (being 14 days from 13/01/2020, i.e. the date of receipt of NCLT order by Interim Resolution Professional)
12.	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (B) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	Not Applicable
13.	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORISED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS)	Not Applicable
14.	RELEVANT FORMS AND DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT:	Web link: http://ibbi.gov.in/downloadform.html Physical Address: Not Applicable



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against the Edunova Educational Research and Training Private Limited on 06/01/2020. (Certified order received by Interim Resolution Professional on 13/01/2020)

The creditors of Edunova Educational Research and Training Private Limited are hereby called upon to submit a proof of their claims on or before 27/01/2020 to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by **electronic means only**. All other creditors may submit the proof of claims in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Mr. Ketulbhai Ramubhai Patel
Interim Resolution Professional
Edunova Educational Research and Training Private Limited
IBBI Reg. No. IBBI/IPA-001/IP-P00228/2017-18/10427

Date: 15th January, 2020

Place: Ahmedabad

